

Petition No. 1027/GT/2025

Date: 1st September 2026

To

Additional General Manager (Commercial)
 NTPC Limited, NTPC Bhawan,
 Core- 7, Scope Complex, 7 Institutional Area,
 Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff for Mauda Super Thermal Power Station Stage-I (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

- a) *Provide details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Reg 19(5)(d) of the 2019 Tariff Regulations. If so, how the corresponding cost of land has been adjusted for tariff purpose.*

Additional Capital Expenditure (ACE):

- b) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- c) *For ACE claimed under balance of payment of works/final bill settlement and left overworks under Regulations 24(1)(b) and 76, provide supporting documents and the relevant package under which cost towards balance payment of works have been incurred and provide re-conciliation of the same against the approved cost under RCE/IA.*
- d) *Furnish additional details with respect to the additional capitalization claimed for the period 2019-24, as under:*

Head of Work /Equipment	Regulation	Query
Bio-methanation	26(1)(b)	- Furnish details of the Bio-methanation scheme including type of biodegradable waste to be treated and amount of energy derived from the Plant -Submit cost-benefit analysis including benefit transferred to beneficiaries.

Forms:

- e) *Submit soft copy of Form-B (breakup of capital cost) with linkages, as per Investment Approval.*

- f) *Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.*
- g) *Provide the following forms certified by the auditor (with UDIN number):*
 - (i) *Form-J: Reconciliation of Capitalization claimed vis-à-vis books of accounts;*
 - (ii) *Form S: Statement of Liability Flow Statement;*

O&M expenses:

- h) *Detailed breakup of the security charges claimed, along with the supporting documents, and security assessments made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.*
- i) *Details of the award of transportation contracts, end-user certificates, price discovery mechanism, distance for which ash is transported, and reconciled statements of expenditure incurred for the Ash Transportation expenditure claimed for 2022-23 and 2023-24.*
- j) *The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed Ash transportation expenses.*

Interest on loan:

- k) *Submit soft copy of Form-13 with linkages.*
- l) *A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).*

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents